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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 04th May, 2026*

+ CRL.M.C. 3402/2026 & CRL.M.A. 13731/2026
DEVENDER SEHRAWAT & ORS.

.....Petitioner

Through: Mr. B.S. Jakhar, Mr. Vikram Singh
Jakhar, Mr. Neeraj Jakhar, Ms.
Bhawna Jakhar, Mr. Shubham Dabas,
Mr. Viraj Rathee and Mr. Pulak
Kathpalia, Advocates.
Petitioners in person.

versus

THE STATE OF NCT OF DELHI & ANR.

.....Respondent

Through: Mr. Sunil Kumar Gautam, APP for the
State with ASI Ramaniwas.
Mr. Deepak Kumar, Advocate for R-2
alongwith Respondent No.2 in person.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners herein seek quashing of FIR No. 0055/2024 dated 27.01.2024, registered at Police Station K.N. Katju Marg, Delhi, for commission of offences under Sections 498A/406/506/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.

2. The marriage between complainant (respondent No.2 herein) and petitioner No.1 was solemnized on 09.12.2020, as per Hindu rites and customs. There is no child from the abovesaid wedlock.



3. However, on account of temperamental differences, the parties started residing separately and when a complaint was lodged by respondent No.2, it resulted into registration of the abovesaid FIR.
4. Charge-sheet has already been filed.
5. Fortunately, with the intervention of family elders and well-wishers, parties have entered into a comprehensive *Memorandum of Understanding* (MoU) dated 29.09.2025, and have been able to resolve all their disputes and have decided to part ways, gracefully.
6. It is in the abovesaid backdrop that quashing is being sought.
7. Respondent no. 2 is present in person and she has been duly identified by her counsel as well as by Investigating Officer. She reiterates that she has already withdrawn her complaint which she had filed under Section 12 of *Protection of Women from Domestic Violence Act, 2005* (PWDV Act).
8. When asked, respondent No. 2 reiterates the terms of abovesaid settlement and submits that there is already a divorce between them by way of mutual consent on 06.02.2026. She states that she has agreed to accept a total sum of Rs. 10,00,000/- as full and final settlement *in lieu of istridhan*, alimony, maintenance for self (past, present and future). She submits that she has already received Rs.6,00,000/- and the balance amount of Rs.4,00,000/- has been received today in the shape of Demand Draft drawn on State Bank of India. She states that she has entered into the abovesaid settlement out of her own free will, without any coercion and influence from any corner whatsoever and therefore, she would have '*no objection*' if FIR in question is quashed.
9. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute



does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioner.

10. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

11. Consequently, to secure the ends of justice, FIR No. 0055/2024 dated 27.01.2024, registered at Police Station K.N. Katju Marg, Delhi, for commission of offences under Sections 498A/406/506/34 IPC, along with all consequential proceedings arising therefrom, is, hereby, quashed subject to petitioners depositing total cost of Rs. 20,000/- in the account of *NDBA Members Welfare fund Account* [Acc No. 18580110013847, IFSC Code UCBA0001858, UCO Bank, Patiala House] within four weeks from today.

12. Proof of deposit of cost, Original *Memorandum of Understanding* dated 29.09.2025 as well as original affidavits of the parties shall be submitted before the learned Trial Court within further two weeks.

13. The present petition stands disposed of in aforesaid terms.

14. Pending application also stands disposed of.

(MANOJ JAIN)
JUDGE

MAY 4, 2026/ss/sa